residential proper lej in Delhi which had been under iase for more than 10 years shoud be released it the same were required by hi owners for their personal need<sub>s</sub> a d the owners gave undertakings t) at they would not lease out the same for the next 3 years after their releasi This decision was not applicable in regard to the properties held on le ise at other places.

(d) and (e) Si :h requests are considered on merit; i.e. the need of the individual landle d? vis-a-vis availability of accommodation in the General Pool in the city concerned. Since the position of G. Pool accommodation differs from city to city, no uniform policy has been adopted.

## Visit to Bangladc sh by Foreign Secretary

1814. SHRI N. P CHENGALRAYA NAID1 : SHRI R i.M CHANDRA BHAR VEWAJ: SHRI G1 R'JDEV GUPTA: Will the Mini fer of EXTERNAL AFFAIRS be pk is,:d to state:

(a) whether ] s a fact that the Foreign Secretary visited Bangladesh in the recent pa:t in connection with certain arrangements in respect of Tin Bigha;

(b) if so, whither any agreement was signed in t lis regard; and

(c) what oth( r matters were discussed with the Bangladesh Government?

THE MINISTER OF EXTERNAL AFFAIRS (SHE P. V. NARASIMHA RAO): (a) Sec etary (East), who is directly in charj. e of Indo-Bangladesh relations, led a (legation to Dacca for official *level* tals in connection with land Boundary Demarcation between India and Bangladesh including discussions on the terms of the lease in perpetuity in re pe ct of Tin Bigha on 27th and 28th November, 1981.

<b) No, Sir.

(c) The Land Boundary was the only matter on i hch there were substantive discussis  $n_{\rm f}$  with the Bangladesh Governme t.

### Visit of Nepal by Minister of External Affairs

### 1815. SHRI RAM CHANDRA BHARADWAJ: SHRI K. L. N. PRASAD: SHRI GURUDEV GUPTA;

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a whether he visited Nepaj during the month of November, 1981;

(b) if so, what was the main purpose of his visit;

(c) what were the subjects discussed and whether all the misunderstanding have been removed; and

(d) whether any agreement has been entered into with the Government of Nepal and if so, what are th« details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) The visit was a good-will visit.

(c) Recent developments in international and regional affairs as well as issues of bilateral interest were discussed. We have no misunderstandings with the Nepalese on these subjects; on issues where our perceptions differ our endeavour is to understand each other's viewpoint sympathetically and in detail.

(d) No formal Agreement was entered into with His Majesty's Government of Nepal in the course of this visit.

### Expulsion of staff of the Indian Embassy in Pakistan by Government of Pakistan

# 1816. SHRI KALPNATH RAI SHRI NARSINGH NARAIN PANDEY: SHRI N. P. CHENGALRAYA NAIDU:

Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether it  $i_s$  a fact that four staff members of the Indian Embassy in Islamabad and the Indian Consulate-General in Karachi were recently expelled by Pakistan in retaliation of the quit notice served on three staff members of the Pakistan Embassy in I New Delhi by the Government of India on the ground of their espionage activities against India;

(b) if so, what is the reaction of the Government of India in regard I thereto; and I

(c) whether it is also a fact that Pakistan has imposed strict watch on the Indian Embassy in Pakistan and if so, what are the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.  $V_{\#}$  NARASIMHA RAO): (a) Yes, Sir.

(b) Government regret this action ' of the Pakistan Government.

(c) Surveillance on our Embassy and personnel in Pakistan which has always been strict has further in- I creased.

## **Completion of Hotel of NDMC**

## 1817. DR. M.M.S. SIDDHU; SHRI SYED SHAHABUDDIN; SSf~ ARVIND GANESH j^iXARNI:

Will the Minister of WORKS AND HOUSING be pleased \*o state:

(a) whether it is a fact that the five hotels planned by the NDMC for the Asiad 1982 are not expected to be completed in time for the games;

(b) whether it is not a fact that the land was allotted or leased to the parties concerned on the express con dition that the hotels were to be ready j for occupation in time for the Asiad 1982; and

(c) whether Government propose I to direct the NDMC to take necessary legal action against the parties

concerned for non-fulfilment of contract?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The NDMC has reported that it has licensed only two sites, one at Windsor Place at the junction of Janpath and Raisina Road and the other at Fire Brigade Lane Complex near Bara Khamba Road for construction and commissioning of Five Star Hotels. The NDMC has further reported that these hotel<sub>s</sub> will be commissioned partly before Asiad 1982.

(b) The NDMC has reported that in terms of the licence granted in both the above cases, licensees are required to complete the construction and commission at least 100-150 beds before the commencement of Asian Games 1982.

(c) The Government of India is con. cerned only with the NDMC to whom the hotel site were allotted. The question of taking any action under the terms of allotment will be considered at the appropriate time.

#### Visit to U.K. by Indian<sub>s</sub>

# 1818, SHRI SYED SHAHABUD. DIN: SHRI ARVIND GANESH KULKARNI;

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that many elderly visitors from India have been refused entry into the United King dom over the last year;

(b) if so, what are the number of such visitors in 1980-81;

(c)' the number of persons subjected to medical check up on arrival in the U.K. during this period;

(d) whether such  $case_s$  of harass ment were taken up by the Govern ment or by the Indian High Commis-